

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.86223 of 2019

[Arising out of Order-in-Appeal No.NGP/EXCUS/000/Apl/938/15-16,
dt.25.02.2016, passed by the CCE (Appeals) Nagpur]

CCE Nagpur-I

Tellangkhedi Road, Civil Lines,
Nagpur 440 001

.....Appellant

VERSUS

M/s ACE Refractories Ltd

Now known as
m/s Caldreys India Refractories Ltd,
A-1/1, MIDC Area, Butbori,
Nagpur 440 001

.....Respondent

Appearance:

For Appellant : Mrs. A.S. Parab, AC (AR)
For Respondent : None

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR.SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87152/2019

Date of Hearing: 26.11.2019

Date of Decision: 26.11.2019

PER: S.K. MOHANTY

This miscellaneous application is filed by the Revenue seeking withdrawal of the appeal on the ground that the amount involved in the present appeal is less than Rs.50.00 lakhs, in view of CBEC's Litigation Policy Circular No. 390/Misc/116/2017-JC, dated 22.08.2019.

2. In the result, Revenue’s appeal is dismissed being withdrawn.
Miscellaneous Application disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar